

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH , PUNE

Original Application 129 of 2024

Ajay James

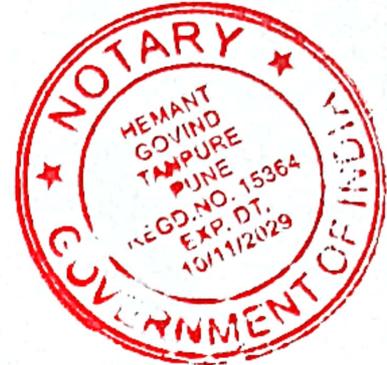
Director, Ajay Chakan Logistics

...Applicant

Versus

State of Maharashtra & Ors.

...Respondent



REPLY ON BEHALF OF THE RESPONDENT NO.6

I, Ramesh Rambhau choure Age – 46 Adult , Occupation - service ,the Grampanchayat Adhikari Officer of the Respondent No. 8, Gram Panchayat Kharabwadi , having its address at Chakan Talegaon Road, Taluka Khed, district Pune- 410501, do take oath and state on solemn affirmation as under:

1. I say and submit that the present Respondent is the local authority primarily responsible for the management of solid waste generated in its jurisdiction. It is further submitted that it would not be fair to say that the application under reply does not hold any ground but at the same time the efforts of the present respondent to adhere and seek compliance of the solid waste management rules cannot be ignored.
2. I say and submit that in the limits of the present respondent the population is 32000 and it is a very important fact that development in the said area which is a peripheral area in the Pune city is rampant.
3. The solid waste generated presently within the jurisdiction of the present respondent is ___ Metric Tonn per day. Out of this the present Respondent is providing facility of providing door to door facility for collection of waste. Five vehicles are assigned for the same. The respondent has distributed dustbins (two in number- for wet waste and

dry waste) to 700 + families. In the bigger societies like Sara City Kushal Swarnali, Spine City huge containers are provided. There are, six units for segregation of plastic waste and collection of plastic waste within the territorial limits of the present respondent at Gram Panchayat office, Z.P. School , Anganwadi, High School, Hanuman Mandir, Mahadevi Mandir. The company by name Motherson Company has distributed composte making bags to almost 500 families by which wet waste can be converted into composte.

4. I say and submit that, although the site in question is situated within the jurisdiction of the present Respondent, the illegal dumping of Solid Waste is attributed to the Solid Waste generated within the territorial limits of Respondent No.5 and Respondent No. 7, Gram Panchayat Nanekarwadi and also Gram Panchayat Waki (Khurd) hence it is necessary that the Gram Panchayat Nanekarwadi and Gram Panchayat Waki are the necessary parties for proper adjudication of the matter involved and it may kindly be added as a necessary party to the application .
5. The Respondent No.5, 7 ,Gram Panchayat Nanekarwadi and Grapanchayat Waki are unauthorized dumping the solid waste in the site in question. The ragpickers are setting the waste on fire for their benefits which is causing air pollution.
6. I further say and submit that, the applicant relied on one report by a private agency by name KLEAN LABORATORIES AND RESEARCH PVT LTD which is allegedly conducted an independent assessment of the air pollutants in the vicinity and confirmed that the air pollution is directly attributed to the burning of waste at the site. Surprisingly the said report is not annexed nor provided to the present respondent to check the authenticity of the same.
7. I say and submit that without prejudice to whatever stated herein above the present Respondent would like to put forth before this Honourable tribunal various steps and measures taken by the present respondent which are as follows:
The present respondent has sent notices to the Respondent No.5 to stop illegal dumping of solid waste at the site in question; the details of the same are as follows:



Sr. No.	Notice Outward no.	Date of notice	Particulars of Notice
1.	771/23	21.07.2023	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
2.	841/23	10.08.2023	Reminder notice 1- to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
3.	851/23	14.08.2023	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
4.	165/24	20.02.2024	Request Letter No.4- to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
5.	648/2024	10.07.2024	Request Letter No.5- to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.

Till date the Respondent No.5 has not stopped illegal dumping of the solid waste generated within its jurisdiction nor has responded to any letter. A sample notice is annexed herewith as Annexure '_____'.


8. The present respondent has also sent notices to Respondent No. 7 the details of which are as follows:

Sr. No.	Notice Outward No.	Date of notice	Particulars of Notice
1.	843/23	10.08.2023	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
2.	849/23	14.08.2023	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
3.	650/24	10.07.2024	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.

Till date the Respondent No.7 has not stopped illegal dumping of the solid waste generated within its jurisdiction nor has responded to any letter. A sample notice is annexed herewith as Annexure '_____'.


9. The respondent has sent notices to the other contributors that is Sarpanch Nanekarwadi the details of which are as follows:

Sr. No.	Notice Outward No.	Date of Notice	Particulars of Notice
1.	522/2021	19.05.2021	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
3.	772/2023	21.07.2023	Reminder notice 1- to stop dumping .Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
4.	842/2023	10.08.2023	Reminder letter to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
5.	848/2023	14.08.2023	Request Letter No.4- Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
6.	955/2023	07.09.2023	Request Letter No.5- Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
7.	966/2024	20.02.2024	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
8.	649/2024	10.07.2024	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.

Till date the gram panchayat Nanekarwadi has not stopped illegal dumping of the solid waste generated within its jurisdiction nor has responded to any notice. A sample notice is annexed herewith as Annexure ' ____ '.

10.The respondent has sent notices to the other contributors that is Sarpanch Waki Khurd the details of which are as follows:

Sr. No.	Notice Outward No.	Date of Notice	Particulars of Notice
1.	844/2023	14.08.2023	Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
3.	850/23	10.08.2023	Reminder notice 1- to stop dumping .Notice to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
4.	651/24	10.07.2024	Reminder letter to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.

Till date the gram panchayat Waki Khurd has not stopped illegal dumping of the solid waste generated within its jurisdiction nor has responded to any notice. A sample notice is annexed herewith as Annexure ' _____ '.

11. The present respondent has also written letters to Respondent No.8 informing about the illegal dumping by respondent Nos.5, 7, Gram Panchayat Nanekarwadi, Gram Panchayat Waki Khurd. It has also requested the Respondent No.8 to initiate appropriate action against the wrong doers the details of which are as follows:

Sr. No.	Letter Outward No.	Date of Notice	Particulars of Notice
1.	860/2023	14.08.2023	Requesting the MPCB to initiate appropriate legal action against Respondent No.5, 7, Gram panchayat Nanekar wadi, Gram Panchayat Waki Khurd
3.	167/2024	20.02.2024	Reminder letter No.1- to initiate legal action to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.
4.	647/24	10.07.2024	Reminder letter No.2- to initiate legal action to stop illegal dumping at Gatt No. 357 which is a abandoned stone quarry.

Till date the Respondent No.5 has not stopped illegal dumping of the solid waste generated within its jurisdiction nor has responded to any letter. The letters have been annexed herewith marked as Annexure ' _____ '.

12. The present respondent has made complaints against the unknown persons who are setting fire to the waste dump at site.

13. I say and submit that on 17.03.2023 a meeting has been conducted wherein Respondent No.5, 6, 7, and Sarpanch Gram Panchayat Nanekarwadi were present. In the said meeting it has been instructed to Respondent No.5,7, Gram panchayat Nanekarwadi and Gram panchayat Waki to immediately stop the dumping of Solid waste at the site which is the subject matter of the application.

- 14. The present Respondent also tried to file a complaint against one Mr. Pankaj Jadhav who was dumping the solid waste at site. A written complaint dt. 03.04.2023 vide outward no. 376 has tried to be given to the police inspector Mhalunge police station.
- 15. The present respondent is duty bound to provide the facility for managing the solid waste generated in its area but it is the respondent no. 5, 7, Gram Panchayat Nanekar wadi and Gram panchayat Waki Khurd who need to be given strict warning with respect to illegal dumping at the subject matter.
- 16. The present respondent would make every endeavour to comply with the suggestions and recommendations given by respondent no.8 to seek strict compliance of solid waste management rules of 2006.
- 17. Hence, I say that all the abovementioned contents are true and correct to the best of my personal knowledge, information and belief and hence I solemnly affirm the same on this the ___th day of 24 June 2025 at Pune.

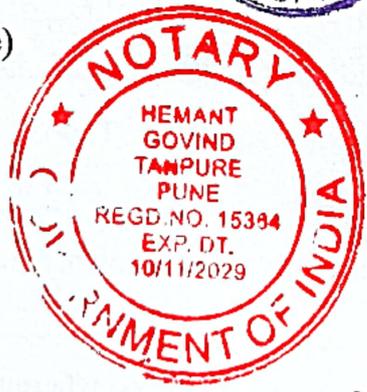


[Handwritten Signature]
Affiant



(आर.आर.वीरे)
ग्रामपंचायत अधिकारी
ग्रामपंचायत खराबवाडी
ता. खेड, जि. पुणे

(Advocate)



BEFORE ME

HEMANT GOVIND TANPURE
NOTARY, GOVT. OF INDIA
PUNE
NOTED AND REGISTERED AT
SERIAL NUMBER

140/2025

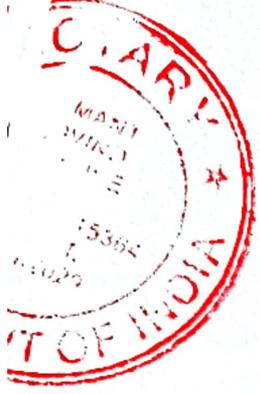
24 JUN 2025



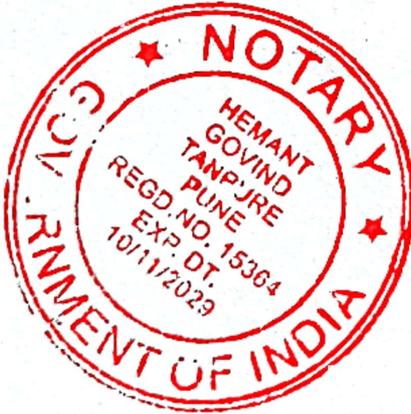


महाराष्ट्र शासन

जिल्हा परिषद पुणे, ग्राम विकास विभाग



(आर.आर.बॉरे)
ग्रामपंचायत अधिकारी
ग्रामपंचायत खराबवाडी
ता.खेड, जि.पुणे



1. फोटोतील पदाधिकारी अत्यावश्यक सेवेतील असल्याने योग्य सहकार्य करणे.
2. या ओळखपत्राचा गैरवापर केल्यास शिस्तभंगाची कारवाई करण्यात येईल.
3. हे ओळखपत्र सापडल्यास संबंधित अधिकारी/कार्यालयाकडे पाठवावे.